

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (S) No. 2662 of 2019

Sahadev Nayak.Petitioner

-Versus-

The State of Jharkhand through the Principal Secretary, School
Education and Literacy Department, Govt. of Jharkhand & Ors.Respondents

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : Mr. Kumar Sundaram, Advocate.

For the Respondents : Mr. Navin Kumar, Advocate.

05/ 25.03.2021

As prayed, three weeks' time after '**Holi**' holidays is allowed for
removing the defects as pointed out vide office note dated 18.12.2020.

[Dr. S.N.Pathak, J.]

P.K.S.